

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 739 of 2020**

**IN THE MATTER OF:**

**Avasarala Venkateshwra Rao**

**...Appellant**

**Versus**

**Servomax India Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Rajesh Bohra, Advocate.**

**For Respondent: Mr. G. Madhusudan Rao (Liquidator R-1&R-2)**

**Mr. MV Lakshmi, for R-1 & R-2.**

**ORDER**  
**(Virtual Mode)**

**17.02.2021** Learned Counsel for the Appellant further seeks time to file Written-Submissions as were directed on 08<sup>th</sup> December, 2020. One last opportunity is given. Written-Submissions as directed earlier may be filed within a week.

Parties may also file 'Copies of Judgments' on which, they want to refer and rely on, at the time of arguments.

List the Appeal 'For Admission (After Notice)' Hearing on **15<sup>th</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md/